

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:6
ANSWERED ON:13.02.2009
PROPOSAL OF NCW ON HARASSMENT OF WOMEN
Adhalrao Patil Shri Shivaji;Verma Shri Ravi Prakash

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women (NCW) has proposed that educational institutions be recognized as `workplace` and brought under the ambit of the proposed Sexual Harassment at Workplace Bill;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a),(b)&(c) A Statement is laid on the Table of the House.

Statement referred to in reply to part (a),(b)&(c) of Lok Sabha Starred Question No. 6 for 13.2.2009 by Shri Ravi Prakash Verma and Shri Adhalrao Patil Shivajirao regarding `Proposal of NCW on Harassment of Women`

(a)&(b) In the Draft of `The Protection of Women Against Sexual Harassment at Workplace Bill`, 2008 submitted by the National Commission for Women (NCW), workplace has been defined as any Department, Organization, Undertaking, Establishment, Enterprise, Institution, Office, Branch or Unit which is established, owned, controlled or wholly or substantially financed by funds provided directly or indirectly by the appropriate Government or the local authority or a Government company or a Corporation or a Cooperative Society. Any private sector organization or a private venture, undertaking, enterprise, institution, establishment, society, unit or service provider carrying on commercial, professional, vocational, educational, industrial or financial activities including production, supply, sale, distribution or service is also defined as a workplace.

(c) The draft bill submitted by the National Commission for Women (NCW) is under consideration of the Government.